

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No. 66/2015
OA No. 2794/2012**

This is the 08thday of October, 2015

**Hon'ble Mr.Justice L.N. Mittal, Member (J)
Hon'ble Mr.ShekharAggarwal, Member (A)**

Smt. SavitriBohet
Widow and LR of Late Sh. R.D. Bohet
Retired Deputy Superintendent
Grade I (Tihar Jail)
Aged about 55 years
R/o Plot No. 19, Gali NO. 2
Opp. Radha Swami Satsang
Narela,
Delhi-110040 Petitioner

(By Advocate :Mr.S.C.Luthra)

Versus

1. Sh. D.M. Spolia
Chief Secretary
Govt. of NCT of Delhi
Delhi Sachivalaya
I.P. Estate, New Delhi-110002
2. Sh. AlokVerma
Director General of Prisons
Prisons Headquarters.
Tihar, Janakapuri
New Delhi

....Respondents

(By Advocate :Mr.AnmolPandita)

ORDER (ORAL)**By Mr.JusticeL.N. Mittal, Member (J):**

Learned counsel for the applicant has stated that the order dated 26.04.2014 passed by this Tribunal in OA-2794/2012 has since been complied with. Accordingly the instant CP is disposed of as infructuous.

2. Notices issued to the respondents stand discharged.

(ShekharAgarwal)(Justice L.N. Mittal)

Member (A)

Member (J)

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